

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.136/2020

This the 27th day of August, 2020

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

Dilip Wagheswari
Son of Shri Danabhai Wagheswari
Age : 63 years, Occup. Retired,
Residing at : D-1/4, Akashdarshan Colony,
AIR & Doordarshan Colony,
Behind Bhaikaka Nagar,
Thaltej, Ahmedabad – 380 059. Applicant

(By Advocate : Shri Joy Mathew)

VERSUS

1. Union of India,
Notice to be served through
The Secretary
Government of India
Ministry of Information & Broadcasting,
Room No.655, 'A' Wing, Shastri Bhavan,
New Delhi 110 001.
2. Prasar Bharati
(Notice through its Chief Executive Officer
Prasar Bharati Secretariat,
2nd Floor, PTI Building,
Sansad Marg, New Delhi – 110 001.
3. The Director General (D.D.)
Doordarshan
Prasar Bharati (Broadcasting Corporation of India)
Directorate General
Doordarshan Bhavan,
Copernicus Marg, New Delhi 110 001.
4. The Director General (AIR)
Prasar Bharati
Directorate General
All India Radio,
S-1 (B) Section, Parliament Street,
New Delhi 110 011.

5. The Senior Vigilance Officer
Directorate General
All India Radio,
Vigilance Section
Prasar Bharti, Akashwani Bhavan
Parliament Street,
New Delhi 110 011.

6. The Deputy Director
Regional Academy of Broadcasting & Multimedia (Programme)
[Formerly known as Regional Training Institute (P)]
All India & Doordarshan Prasar Bharati,
Navrangpura, Ahmedabad 380 009.

7. The Deputy Director General (E)/ HoD
All India Radio, Prasar Bharati,
Navrangpura, Ahmedabad 380 009..... Respondents.

(By Advocate : Ms. R.R.Patel)

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

In the instant OA, pursuant to the order dated 11.6.2020 passed by this Tribunal, the respondents have filed their reply today itself and stated that they are withdrawing the memorandum dated 20.03.2020 (Annexure A-1) and Disagreement Note (Annexure A-2) pertaining to the disciplinary proceedings initiated against the applicant. Learned counsel for the respondents, Ms. R.R.Patel submits that the factum of mistake has been realized by the respondents and they intend to withdraw the said impugned orders. Now the respondents have withdrawn the disciplinary proceedings initiated against the applicant and as such there was no other intention to delay the case.

2. On the other hand, counsel for the applicant, Shri Joy Mathew submits that the respondents have not complied with the direction issued by the Tribunal and unduly harassed the applicant therein, therefore some cost may be imposed.

3. Heard the parties.

4. Considering the reply filed by the respondents and submissions made on their behalf by standing counsel, Ms. R.R.Patel, we dispose of this OA on the basis of the statement made by the learned counsel for the respondents, as also considering the averments in their reply to the effect that impugned orders were issued by mistake and for which, they are tendering unconditional apology and further stated that the impugned orders are withdrawn.

5. In view of this, nothing remains to be decided in this OA and accordingly, the OA stands disposed of. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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